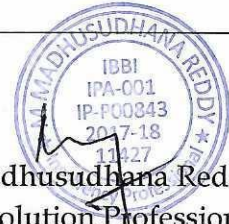


**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**GM INFINITE DWELLING (INDIA) PRIVATE LIMITED**  
**Operating in the business of Real-estate housing project**  
(Under sub-regulation 36A (1) of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS |                                                                                                                                                                                        |                                                                                                                                                                                                                  |
|----------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of the corporate debtor along with PAN/ CIN/ LLP No.                                                                                                                              | GM INFINITE DWELLING (INDIA) PRIVATE LIMITED<br>CIN: U45400KA2007PTC043955                                                                                                                                       |
| 2.                   | Address of the registered office                                                                                                                                                       | Ground Floor, No. 44/1, Dickenson Road, Hulsur Bazaar, Bangalore North, Bangalore, Karnataka, India, 560008                                                                                                      |
| 3.                   | URL of website                                                                                                                                                                         | <a href="https://gminfinite.com">https://gminfinite.com</a><br>(contains all group companies projects and not in control of RP)<br>GM Townsville only belongs to CD                                              |
| 4.                   | Details of place where majority of fixed assets are located                                                                                                                            | GM TOWNSVILLE Project, Hulimangala Village, Jigani Hobli, Anekal Taluk, Bengaluru, Karnataka. Project coordinates: 12°49'19.6"N, 77°39'22.5"E (12.822109, 77.656241).                                            |
| 5.                   | Installed capacity of main products/ services                                                                                                                                          | Not applicable in the conventional manufacturing sense. The Corporate Debtor is engaged in real estate development and construction; one project, "GM TOWNSVILLE", is reported to be under progress under a JDA. |
| 6.                   | Quantity and value of main products/ services sold in last financial year                                                                                                              | Quantity is not separately available. Total Revenue from Operations for FY 2020-21 was Rs. 23,16,67,319/- as per the MCA data.                                                                                   |
| 7.                   | Number of employees/ workmen                                                                                                                                                           | Not available, no information from the suspended management.                                                                                                                                                     |
| 8.                   | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | The financial statements have not been filed for last four years. Details for 2020-21 can be sought by emailing at email: <a href="mailto:cirp.gminfinite@gmail.com">cirp.gminfinite@gmail.com</a>               |
| 9.                   | Eligibility for resolution applicants under section                                                                                                                                    | The eligibility criteria and detailed invitation for EOI may be obtained by email at <a href="mailto:cirp.gminfinite@gmail.com">cirp.gminfinite@gmail.com</a> .                                                  |



|     |                                                                                                                                  |                            |
|-----|----------------------------------------------------------------------------------------------------------------------------------|----------------------------|
|     | 25(2)(h) of the Code is available at URL:                                                                                        |                            |
| 10. | Last date for receipt of expression of interest                                                                                  | 16-09-2026                 |
| 11. | Date of issue of provisional list of prospective resolution applicants                                                           | 26-09-2026                 |
| 12. | Last date for submission of objections to provisional list                                                                       | 01-10-2026                 |
| 13. | Date of issue of final list of prospective resolution applicants                                                                 | 11-10-2026                 |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 16-10-2026                 |
| 15. | Last date for submission of resolution plans                                                                                     | 11-11-2026                 |
| 16. | Process email id to submit the expression of interest                                                                            | cirp.gminfinite@gmail.com. |
| 17. | Details of the corporate debtor's Registration status as MSME                                                                    | Not available              |



Maligi Madhusudhana Reddy  
Resolution Professional

Regd No: IBBI/IPA-001/IP-P00843/2017-2018/11427  
For M/s. GM Infinite Dwelling (India) Private Limited  
MMR Lion Corp, 4th Floor, HSR Eden  
Road No. 2, Banjara Hills, Hyderabad, Telangana - 500034  
Email: cirp.gminfinite@gmail.com  
Hyderabad, Telangana-500034  
Date:01-09-2026  
Place: Hyderabad

**Continued from Previous Page...**

The instructions to Self-Certified Syndicate Banks for (i) unblocking of the funds and (ii) transfer to the public issue account, have been or will be sent and emailed, as the case may be, on or before August 31st, 2026. The Equity Shares allotted to successful applicants have been or will be credited to their respective beneficiary accounts on or before August 31st, 2026, subject to validation of the account details with the depositories. The Company has filed the listing application with NSE on August 31st, 2026 and is in the process of obtaining the listing and trading approval from NSE. Trading of the Equity Shares is expected to commence on September 1, 2026.

**Note:** All capitalised terms used and not specifically defined herein shall have the same meaning as Ascribed to them in the Prospectus dated August 27, 2026 ("Prospectus") filed with the Registrar of Companies, Chandigarh.

**INVESTORS, PLEASE NOTE**

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, **BIGSHARE SERVICES PRIVATE LIMITED** at [www.bigshareonline.com](http://www.bigshareonline.com). All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the first/ sole bidder, serial number of the application form, date of submission of the bid cum application form, number of shares applied, DP ID, Client ID, PAN, address of the bidder, name and address of the designated intermediary / SCSB branch where the bid cum application was submitted by the bidder and payment details with the copy of the acknowledgment slip issued by the designated intermediary / SCSB branch, at the address given below.

**THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF ABH HEALTHCARE LIMITED.**

**Disclaimer:** ABH Healthcare Limited has filed the Prospectus dated August 27, 2026 with Registrar of Companies, Chandigarh and thereafter with NSE and SEBI. The Prospectus is available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of Fedex Securities Private Limited, BRLM at [www.fedsec.in](http://www.fedsec.in), website of the NSE Limited at [www.nseindia.com](http://www.nseindia.com) and website of Issuer Company at [www.abhhealthcare.org](http://www.abhhealthcare.org). For details, investors should refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 27 of the Prospectus. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.



**BIGSHARE SERVICES PRIVATE LIMITED**  
 Address: S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, next to Ahura Centre, Andheri East, Mumbai- 400093, Maharashtra, India  
**Telephone:** + 91 22 62638200  
**E-mail:** [ipo@bigshareonline.com](mailto:ipo@bigshareonline.com)  
**Contact Person:** Mr. Sagar Pathare  
**Website:** [www.bigshareonline.com](http://www.bigshareonline.com)  
**SEBI Registration No.:** INR000001385  
**Investor Grievance E-Mail:** [investor@bigshareonline.com](mailto:investor@bigshareonline.com)

**On the behalf of Board of Directors**  
**For ABH Healthcare Limited**  
**Sd/-**  
**Rahul Sharma**  
**Company Secretary and Compliance Officer**

**Date: August 31, 2026**  
**Place: Ferozepur**

**LOGICIEL SOLUTIONS LIMITED**  
 (FORMERLY KNOWN AS LOGICIEL SOLUTIONS PRIVATE LIMITED)  
 CIN: L72900PB2011PLC035275  
 Registered office: H. No. 9-A, Main Road, Sunder Nagar, Ludhiana, Punjab, India -141007  
 Website: [www.logiciel.io](http://www.logiciel.io) Email: [investor@logiciel.io](mailto:investor@logiciel.io) Phone: +91-9577725025

**NOTICE OF THE 15TH ANNUAL GENERAL MEETING (AGM) AND E-VOTING INFORMATION**

Notice is hereby given that the Fifteenth (15<sup>th</sup>) Annual General Meeting ("AGM") of the Shareholders of Logiciel Solutions Limited (formerly known as Logiciel Solutions Private Limited) ("the Company") is scheduled to be held on Friday, 25<sup>th</sup> day of September, 2026 at 10.00 A.M. (IST) at Mahotra Regency, First Floor, Jalandhar Bypass, Opposite Tiger Safari, National Highway-1, Ludhiana - 141008, Punjab, India to transact the business mentioned in the Notice of the 15<sup>th</sup> AGM.

The electronic copies of the Notice of AGM have been sent to all the members whose names appeared in the Register of the Members/Record of Depositories and whose email IDs are registered with the Company/Depository Participant(s) as on 28th August, 2026. Further, in accordance with Regulation 36(1)(b) of the SEBI Listing Regulations physical letter is being sent to all the shareholders whose e-mail addresses are not registered with the Company / Depository Participant(s), providing a web-link for accessing the Annual Report for the FY, 2025-26. The dispatch of notice of AGM has been completed on 31st August, 2026.

Notice is further given pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 that:

- The Company is providing E-Voting facility to the Members of the Company to enable them to cast their votes electronically on the items mentioned in the Notice of AGM.
- The E-Voting period commences on Tuesday, 22<sup>nd</sup> September, 2026 at 9:00 A.M.
- The E-Voting period ends on Thursday 24<sup>th</sup> September, 2026 at 5:00 P.M.
- Cut-off date: 18<sup>th</sup> September, 2026.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote E-Voting as well as voting in the General Meeting.
- The persons who have acquired shares and become the members of the Company after the dispatch of Notice but before the cut-off date may obtain the login ID and password for availing the facility of E-Voting by following instructions given in the Notice of AGM or by sending a request at [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or [investor@logiciel.io](mailto:investor@logiciel.io)
- The Annual Report for the FY 2025-26 alongwith the notice of the AGM is available on the websites - of the Company i.e. [www.logiciel.io](http://www.logiciel.io), BSE Limited i.e. [www.bseindia.com](http://www.bseindia.com) and CDSL's website [www.evotingindia.com](http://www.evotingindia.com)
- Members of the Company holding shares either in physical or in dematerialised form, as on the cut-off date shall be entitled to avail the facility of E-Voting or voting in the General Meeting by way of Ballot Process.
- The E-Voting shall not be permitted beyond the aforesaid date and time.
- A member may participate in the General Meeting even after exercising his right to vote through E-Voting but shall not be allowed to vote again in the meeting.
- In case of any query or grievances connected with the voting by electronic means, members may contact:-

- Mr. Rakesh Dalvi, (AVP), CDSL, A Wing, 25<sup>th</sup> Floor, Marathon Futrex, Mafatlal Mill Compounds, N M Joshi, Lower Parel (East), Mumbai - 400 013; Email: [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com); Toll Free No. 1800 21 09911
- Ms. Geetanjali Nerchehal, Company Secretary & Compliance Officer, Logiciel Solutions Limited, H. No. 9-A, Main Road, Sunder Nagar, Ludhiana, Punjab - 141007 at [investor@logiciel.io](mailto:investor@logiciel.io) or +91-9577725025.

Pursuant to the provisions of Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, the Register of Members and the Share Transfer books of the Company will remain closed from Saturday, 19<sup>th</sup> September, 2026 to Friday, 25<sup>th</sup> September, 2026 (both days inclusive) for the purpose of AGM.

For Logiciel Solutions Limited  
 (formerly Logiciel Solutions Private Limited)  
**Sd/-**  
**Geetanjali Nerchehal**  
 Company Secretary & Compliance Officer

Date: 31.08.2026  
 Place: Ludhiana, Punjab

**CELLA SPACE LIMITED**  
 Regd. Office Address:  
 Sree Kalas 57/2993 /B4 Palam Road, Ennakulam, Kerala, India, 682016  
 CIN: L33000KL1991PLC006207  
 Email: [Secretary@sreekalas.com](mailto:Secretary@sreekalas.com) Website: <https://www.sreekalas.com>

**Notice of the 35<sup>th</sup> Annual General Meeting (AGM) & E-Voting Information**

- Notice is hereby given that the **Thirty Fifth (35<sup>th</sup>) Annual General Meeting (AGM)** of the Shareholders of the **Cella Space Limited** ("the Company") will be held on **Saturday, 26<sup>th</sup> September, 2026 at 12:30 P.M. (IST)** through Video Conference ("VC") or Other Audio Visual Means ("OAVM") to transact Ordinary and Special Business as set out in the Notice dated 28<sup>th</sup> August 2026.
- In compliance with the provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder and the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosures Requirements) Regulations, 2015 (Listing Regulations) read with Ministry of Corporate Affairs ("MCA") General Circular No. 09/2024 dated September 19, 2024 and 03/2025 dated 22 September 2025 read with circulars issued earlier by MCA on the same subject ("MCA Circulars") and SEBI vide its Circular No. SEBI/HO/CFD/CFD-POD/2/P/CIR/2024/133 dated October 3, 2024 read with the circulars issued earlier on the same subject by SEBI, physical attendance of the shareholders to the AGM venue is not required and AGM can be held through "VC" or "OAVM". Hence, shareholders can attend and participate in the 35<sup>th</sup> AGM through VC/OAVM and shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- Electronic copies of Notice of AGM and Annual Report for the financial year ended 31<sup>st</sup> March, 2026 will be sent to all those shareholders whose email addresses are registered with Company's Registrar and Share Transfer Agent (RTA)/Depositories/Company in compliance with the said circulars. The aforesaid documents shall also be available on the website of the Company <https://www.sreekalas.com> and on the website of the stock exchange <https://www.bseindia.com> / Shareholders are requested to note that physical copy of the aforesaid documents will not be made available by the Company to its shareholders. However as per Regulation 36(1)(b) of the Listing Regulations, the web-link, including the exact path, where complete details of the Annual Report containing AGM Notice will be available, are being sent to those shareholders(s) who have not registered their email address(es) either with the Company or with any Depository or with RTA of the Company i.e. Bigshare Services Private Limited. Accordingly, the web-link, including the exact path where complete details of the Annual Report including AGM Notice for the Financial Year 2025-26 will be available are at: [https://www.sreekalas.com/Annual\\_Reports.php](https://www.sreekalas.com/Annual_Reports.php)
- Shareholders whose names are recorded in the Register of Members or the Register of Beneficial Owners maintained by the Depositories as on the Cut-Off Date (Friday, 18<sup>th</sup> September, 2026) only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The Company has availed e-voting services from Central Depository Services (India) Limited (CDSL) and the remote e-voting period will commence on Wednesday, 23<sup>rd</sup> September, 2026 at 09:00 A.M. (IST) and ends on Friday, 25<sup>th</sup> September, 2026 at 05:00 P.M. (IST).
- Pursuant to the Listing Regulations and Section 91 of the Companies Act, 2013 and the Applicable Rules made thereunder the Register of Members and Share Transfer Books of the Company will remain close from Saturday, 19<sup>th</sup> September, 2026 to Friday, 25<sup>th</sup> September 2026 (both days inclusive).
- The Company has appointed Mrs. N. Srividhya, Practicing Company Secretary, Chennai as the Scrutinizer for giving her report on the e-voting process for 35<sup>th</sup> AGM.
- Those shareholders holding shares in physical form, whose e-mail addresses are not registered with the Company, may register their e-mail address by sending scanned copy of a signed request letter mentioning name, folio number, complete address, email address to be registered, scanned copy of the share certificate (front and back), self-attested scanned copy of PAN/Aadhaar, supporting the registered address of the shareholder by e-mail to [secretary@sreekalas.com](mailto:secretary@sreekalas.com). Shareholders holding shares in demat form can update their email address by sending mail to [Secretary@sreekalas.com](mailto:Secretary@sreekalas.com) and are requested to update their email ID registered with the RTA/Depository Participant to receive timely communication.
- The detailed instructions for joining the AGM through Audio Visual means and casting the vote through e-voting facility are provided in the Notice of the AGM. In case of any queries, shareholders may refer the instructions or refer the FAQs and user manual on the e-voting website of CDSL to get clarifications on the e-voting process.

For and On Behalf of the Board  
 For Cella Space Limited  
**Sd/-**  
**Rajkumar Sivathanu Pillai**  
 Managing Director  
 (DIN: 01790870)

Place: Kochi  
 Date: 31<sup>st</sup> August, 2026

**RAJASTHAN SECURITIES LIMITED**  
 (Formerly known as Rajasthan Gases Limited)  
 Registered Office: At Shop No. 107, Plot No. 268, Honey Arjun Kausliya Tower, C.A. Road, Lakadganj, Nagpur - 440008, Maharashtra, India.  
 Contact: 9371001503 Email: [info@rajasthangasesltd.com](mailto:info@rajasthangasesltd.com)  
 Web: [www.rsl.in](http://www.rsl.in) CIN: L64900MH1993PLC272204

**NOTICE OF THE 33<sup>rd</sup> ANNUAL GENERAL MEETING E-VOTING INFORMATION AND BOOK CLOSURE DATE**

1. Notice is hereby given that the **33<sup>rd</sup> Annual General Meeting ("33<sup>rd</sup> AGM") of Rajasthan Securities Limited** ("the Company") will be held on **Tuesday, 22<sup>nd</sup> September, 2026 at 2.00 P.M.** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"), in compliance with Companies Act, 2013, and rules made thereunder and Security and Exchange Board of India (Listing Obligation and Disclosure Requirement), 2015, read with the General Circular No. 20/2020, 5<sup>th</sup> May 2020, and subsequent circular issued in this regard, the latest one being the General Circular No. 03/2025 dated 22<sup>nd</sup> September, 2025 issued by the Ministry of Corporate Affairs ("MCA") to transact the business set forth in the Notice of AGM dated 13<sup>th</sup> August, 2026.

Members Participating in (Members Login) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

2. In compliance with Section 101 of the Companies Act, 2013, read with Rule 18 of the Companies (Management and Administration) Rules, 2014, SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("Listing Regulations"), and the MCA Circulars, Notice of the 33<sup>rd</sup> AGM and the Annual Report for the Financial Year 2025-26 are being sent in electronic mode to Shareholders whose e-mail addresses are registered with Niche Technologies Private Limited (RTA/ Depository Participant(s) as on 14<sup>th</sup> August, 2026.

Physical copies of the Notice of AGM and Annual Report for the Financial Year 2025-26 shall be sent to those members who request the same.

The Notice convening the 33<sup>rd</sup> AGM and the Annual Report for the FY 2025-26 are available on the website of the Company at [www.rsl.in](http://www.rsl.in) on the website of BSE Limited ([www.bseindia.com](http://www.bseindia.com)) and CDSL at [evotingindia.com](http://evotingindia.com)

**3. Book Closure**

Pursuant to Section 91 of the Companies Act, 2013, read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books of the Company will remain closed from **Wednesday 16 September, 2026 to Tuesday 22 September, 2026 (both days inclusive)** for the purpose of the forthcoming 33<sup>rd</sup> AGM.

**4. E-Voting**

Pursuant to the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of the Listing Regulations, the Members have been provided the facility of remote e-voting to enable them to cast their vote by electronic means on all the resolutions as set out in the Notice of the 33<sup>rd</sup> AGM.

The Company has fixed **Tuesday, 15<sup>th</sup> September, 2026** as the "cut-off date" to determine the eligibility of Members to vote by electronic means.

A person whose name is recorded in the Register of Members of the Company or in the Statement of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., 15<sup>th</sup> September, 2026, shall be entitled to avail the facility of remote e-voting.

Pursuant to the provisions of the Companies Act, 2013 and the Rules made thereunder:

| S.no | Particular | Date/ Details |
|------|------------|---------------|
|------|------------|---------------|

|    |                            |                                       |
|----|----------------------------|---------------------------------------|
| 1. | Date of dispatch of Notice | Monday, 31 <sup>st</sup> August, 2026 |
|----|----------------------------|---------------------------------------|

|    |                                 |                                                         |
|----|---------------------------------|---------------------------------------------------------|
| 2. | Commencement of remote e-voting | Saturday, 19 <sup>th</sup> September, 2026 at 9.00 A.M. |
|----|---------------------------------|---------------------------------------------------------|

|    |                        |                                                       |
|----|------------------------|-------------------------------------------------------|
| 3. | End of remote e-voting | Monday, 21 <sup>st</sup> September, 2026 at 5.00 P.M. |
|----|------------------------|-------------------------------------------------------|

**5. Manner of registering / updating email addresses:**

Members holding shares in dematerialised (demat) mode, who have not registered / updated their email address with Depository Participants are requested to register / update the same with the Depository Participants where they maintain their demat accounts

**6. Important Instructions for Members**

a) The remote e-voting facility shall be disabled by CDSL beyond 5:00 P.M. on 21<sup>st</sup> September, 2026, and once a vote is cast, it cannot be changed.

b) The Company will also provide e-voting during the 33<sup>rd</sup> AGM for Members who attend via VCOAVM and have not already voted.

c) Members who have exercised their right to vote through remote e-voting may still participate in the AGM but shall not be entitled to vote again.

d) The detailed instructions for e-voting and joining of AGM are provided in Note No. 20 of the Notice convening the 33<sup>rd</sup> AGM.

e) Members will be provided with a facility to attend the 33<sup>rd</sup> AGM only through VC/OAVM via CDSL e-Voting system.

f) Attendance through VC/OAVM shall be counted for quorum under Section 103 of the Companies Act, 2013.

g) In case of any queries or grievances relating to e-voting, attending AGM from CDSL e-voting system, you can write an email to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at toll free number at 1800 21 09911, also can contact company at [info@rajasthangasesltd.com](mailto:info@rajasthangasesltd.com)

h) Members are requested to carefully read all the notes set out in the Notice of AGM and in particular, instruction for joining AGM, manner of casting vote through remote E-Voting and e-voting during the AGM.

By order of Board of Directors  
 For Rajasthan Securities Limited  
 (Formerly known as Rajasthan Gases Limited)  
**Sd/-**  
**Nikhilesh Khandelwal**  
 Managing Director  
 DIN 06945684

Date : 31/08/2026  
 Place : Nagpur

**V-MARC**  
**V-MARC INDIA LIMITED**  
 CIN: L31908UR2014PLC001066  
 Reg. Office: PLOT No. 3, 4, 18, 20A SEC-IDC, SIDCUL HARIDWAR, UTTARAKHAND-249403  
 Email: [cs@v-marc.in](mailto:cs@v-marc.in) Website: [www.v-marc.com](http://www.v-marc.com)

**NOTICE OF 13<sup>th</sup> ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION**

Notice is hereby given that the **13<sup>th</sup> Annual General Meeting (AGM)** of the members of the company will be held on **Friday, September 25, 2026 at 11:00 A.M.** through video conferencing (VC) / Other Audio Visual Means ("OAVM") pursuant to applicable provisions of the companies Act 2013, and the rules made under SEBI (Listing Obligation & Disclosure requirement) Regulations, 2015 and MCA circular dated May 5, 2020 read with the circular dated April 8, 2020 and April 13, 2020 SEBI circular dated May 12, 2020 and Circular No. 02/2021 dated January 13, 2021, 8th December 2021, 14th December 2021, 5th May 2022 and 28th December, 2022 and all other relevant circulars issued from time to time, without physical presence of the members at a common venue to transact the business as set out in the Notice of AGM.

The Company has completed dispatch of the Annual Report for the Financial Year 2025-26 to Members through permitted mode whose email-id is registered with depository participant or in the Company. The Notice of the AGM is available on the website of the Company at [www.v-marc.com](http://www.v-marc.com) and at NSE India Limited [www.nseindia.com](http://www.nseindia.com)

In Compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules 2014, as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, Members are provided with the facility of remote e-voting to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system provided by Bigshare Services Private Limited from a place other than the venue of the AGM ("Remote e-voting") and the business may be transacted through such voting. The voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the company as on **18<sup>th</sup> September, 2026 (cut-off date)**. The facility for e-voting, through VC shall also be made available at the AGM. The Members who have cast their vote by remote e-voting may attend the AGM but shall not be entitled to cast their vote again.

The Remote e-voting period commences on **22<sup>nd</sup> September, 2026 and ends on 24<sup>th</sup> September, 2026**. The e-voting module shall be disabled by Bigshare Services Private Limited thereafter and remote e-voting shall not be allowed beyond the said date and time.

A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the **cut-off date i.e., 18<sup>th</sup> September, 2026** only shall be entitled to avail the facility of remote e-voting as well as voting in the general meeting. Any person who acquires the share as on cut-off dates, may obtain login id password by sending a request at [vote@bigshareonline.com](mailto:vote@bigshareonline.com). However, if such a person is already registered with NSDL for e-voting, then existing user ID and password can be used for casting their vote.

In case of any grievances connected with facility for voting by electronic means, please contact Company Secretary at email id [cs@v-marc.in](mailto:cs@v-marc.in) or Number +91-9389922395. For details relating to remote e-voting, e-voting during AGM, members holding shares in physical mode, demat mode and for those members whose email-id is not registered, please refer to the Notice of the AGM. In case of any queries to voting by electronic means, please refer to the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://vote.bigshareonline.com/landing> or write an email [info@bigshareonline.com](mailto:info@bigshareonline.com) or contact at toll free no. 022-62638338.

The notice is further given that pursuant to provisions of section 91 of the Companies Act, 2013 read with rule 10 of the companies (Management & Administration) Rules, 2014, the **register of members and share transfer books of the company will remain close from 18<sup>th</sup> September, 2026 to 25<sup>th</sup> September, 2026 (both days inclusive)** in connection with AGM.

For V-MARC India Limited  
**Sd/-**  
**Anuj Ahluwalia**  
 (Company Secretary & Compliance Officer)

Date: 31.08.2026  
 Place: Haridwar

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**GM INFINITE DWELLING (INDIA) PRIVATE LIMITED**  
 Operating in the business of Real-estate housing project  
 (Under sub-regulation 36A (1) of the Insolvency and Bankruptcy Board of India  
 (Insolvency/Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

|                                                                                                                                          |                                                                                                                                                                                                                  |
|------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of the corporate debtor along with PAN & CIN/ LLP No.                                                                            | GM INFINITE DWELLING (INDIA) PRIVATE LIMITED<br>CIN: U45400KA2007PTCO43955                                                                                                                                       |
| 2. Address of the registered office                                                                                                      | Ground Floor, No. 44/1, Dickenson Road, Hulsar Bazaar, Bangalore North, Bangalore, Karnataka, India, 560008                                                                                                      |
| 3. URL of website                                                                                                                        | <a href="https://gmfinite.com">https://gmfinite.com</a><br>(contains all group companies projects and not in control of RP)<br>GM Townsville only belongs to CD                                                  |
| 4. Details of place where majority of fixed assets are located                                                                           | GM TOWNSVILLE Project, Hulimangala Village, Jigani Hobli, Anekal Taluk, Bengaluru, Karnataka. Project coordinates: 12°49'19.6"N, 77°39'22.5"E (12.822109, 77.656241).                                            |
| 5. Installed capacity of main products/ services                                                                                         | Not applicable in the conventional manufacturing sense. The Corporate Debtor is engaged in real estate development and construction; one project, "GM TOWNSVILLE", is reported to be under progress under a JDA. |
| 6. Quantity and value of main products/ services sold in the last financial year                                                         | Quantity is not separately available. Total Revenue from Operations for FY 2020-21 was Rs. 23,16,67,319/- as per the MCA data.                                                                                   |
| 7. Number of employees/ workmen                                                                                                          | Not available, no information from the suspended management.                                                                                                                                                     |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | The financial statements have not been filed for last four years. Details for 2020-21 can be sought by emailing at email: <a href="mailto:corp.gmfinite@gmail.com">corp.gmfinite@gmail.com</a>                   |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:                                         | The eligibility criteria and detailed invitation for EOI may be obtained by email at: <a href="mailto:corp.gmfinite@gmail.com">corp.gmfinite@gmail.com</a>                                                       |
| 10. Last date for receipt of expression of interest                                                                                      | 16-09-2026                                                                                                                                                                                                       |
| 11. Date of issue of provisional list of prospective resolution applicants                                                               | 26-09-2026                                                                                                                                                                                                       |
| 12. Last date for submission of objections to provisional list                                                                           | 01-10-2026                                                                                                                                                                                                       |
| 13. Date of issue of final list of prospective resolution applicants                                                                     | 11-10-2026                                                                                                                                                                                                       |
| 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants     | 16-10-2026                                                                                                                                                                                                       |
| 15. Last date for submission of resolution plans                                                                                         | 11-11-2026                                                                                                                                                                                                       |
| 16. Process email id to submit EOI                                                                                                       | <a href="mailto:corp.gmfinite@gmail.com">corp.gmfinite@gmail.com</a>                                                                                                                                             |
| 17. Details of the Corporate Debtor's registration status as MSME                                                                        | Not available                                                                                                                                                                                                    |

Date: 01-09-2026  
 Place: Hyderabad

Maligi Madhusudhana Reddy  
 Resolution Professional  
 Regd No: IBB/PA-001/PP-P00843/2017-2018/11427  
 For M/s. GM Infinite Dwelling (India) Private Limited  
 MMR Lion Corp, 4th Floor, HSR End  
 Road No. 2, Banjara Hills, Hyderabad, Telangana - 500034  
 Email: [corp.gmfinite@gmail.com](mailto:corp.gmfinite@gmail.com)  
 Hyderabad, Telangana-500034

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**LOTUS CHOCOLATE COMPANY LIMITED**

Regd. Office: Pranava One, 6<sup>th</sup> Floor, 6-5-654, Punjagutta Road, Raj Bhavan Quarters Colony, Somajiguda, Hyderabad, Nampally, Telangana - 500082  
 Tel: 1800-425-3949; Email: [investors@lotuschocolate.com](mailto:investors@lotuschocolate.com); Website: [www.lotuschocolate.com](http://www.lotuschocolate.com)  
 CIN: L15200TG1988PLC009111

**INFORMATION REGARDING THIRTY-SEVENTH ANNUAL GENERAL MEETING**

The Thirty-Seventh Annual General Meeting ("AGM") of the Members of the Company will be held through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") on **Friday, September 25, 2026 at 12.30 p.m. (IST)**, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the AGM.

The Notice of the AGM and the audited financial statement for the financial year 2025-26 along with Board's Report, Auditors' Report and other documents required to be attached thereto, will be sent electronically to those members of the Company, whose e-mail address is registered with the Company / KFin Technologies Limited ("KFinTech"), Company's Registrar and Share Transfer Agent / Depository Participant(s) / Depositories. A letter providing web-link, including the exact path, where the Annual Report and the Notice of the AGM for the financial year 2025-26 is available, will be sent to those members whose e-mail address is not registered

